

Sl.No.	State	2015-16	2016-17	2017-18	2018-19	Total
27.	Nagaland	0.00	5.21	5.85	6.41	17.47
28.	Sikkim	1.52	5.09	0.00	5.98	12.59
29.	Tripura	5.73	0.00	4.94	0.00	10.67
TOTAL (NE STATES)		25.00	18.25	22.29	23.41	88.95
GRAND TOTAL		94.6	59.35	80.00	76.88	387.27

#### Human animal conflict

791. DR. KANWAR DEEP SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details regarding rate of decrease in the population of animals and increasing rate of human animal clashes, especially attacks on human beings by elephants, stray dogs and monkeys, etc.;

(b) whether Government received complaints regarding attack of stray dogs in different parts of the country, if so, the details thereof along with the number of such cases reported during the last three years and the current year; and

(c) whether guidelines have been issued to deal with monkeys, stray dogs and cattle in the country and about sterilisation of these animals in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) The Animal Welfare Division of this Ministry does not maintain details regarding rate of decrease in the population of animals and increasing rate of human-animal clash, especially attacks on human beings by elephants, stray dogs and monkeys, etc. Management of wildlife (elephant, monkeys) is the responsibility of the concerned State/UT Governments. However, Project Elephant Division, MoEF&CC has compiled the details regarding the deaths of human beings by elephant attack are given in the Statement (*See* below).

(c) The Government has enacted the Animal Birth Control (Dogs) Rules, 2001 mandating the responsibility on the local bodies to carry out Animal Birth Control Programme to control street/stray dog population and for prevention of rabies. This Ministry is implementing the Central Sector Scheme of Birth Control and Immunization of stray dogs through Animal Welfare Board of India by providing grant-in-aid to the animal welfare organisations and local bodies for implementing the animal birth control programme.

Animal Welfare Division of this Ministry is implementing AWBI Plan Scheme in which Grants-in-aid is providing to Animal Welfare Organisations/NGOs including Gaushalas/Pinjrapoles, recognized as Regular Grant for the maintenance of old and sick animals being sheltered and treated at the organisation's shelter house and as cattle Rescue Maintenance Grant for the maintenance of animals rescued from illegal transportation and slaughterhouses.

Wildlife Division of this Ministry has issued guidelines in context of human-wildlife conflict to all the State Governments/Union Territory Administrations dated 24th December, 2014 and 1st June, 2015, wherein the States have been requested to take pro-active steps including exercise of powers under the Wild Life (Protection) Act, 1972 for mitigation of human-wildlife conflict and also to send proposals to this Ministry, to declare appropriate animals as vermin, specify the area of applicability and period thereof, after objective assessment of the situation.

Further, Ministry has approved a pilot project on the immuno-contraception for controlling the population of wild animals responsible for damage and destruction of crops, namely; elephant, wild boar, monkey, and nilgai.

**Statement**

*Details of human deaths caused by elephants during  
last three years and current year*

Sl. No.	State	2015-16	2016-17	2017-18	2018-19 (Upto 31.2.2018)
1	2	3	4	5	6
1.	Andhra Pradesh	0	2	6	6
2.	Arunachal Pradesh	1	NR	NR	NR
3.	Assam	31	91	72	86
4.	Chhattisgarh	53	74	74	NR
5.	Jharkhand	66	59	84	NR
6.	Karnataka	47	49	22	NR
7.	Kerala	6	33	15	15
8.	Maharashtra	1	0	0	1
9.	Meghalaya	6	5	7	NR
10.	Nagaland	1	1	0	1
11.	Odisha	89	66	105	45

1	2	3	4	5	6
12.	Tamil Nadu	49	43	49	28
13.	Tripura	0	2	0	NR
14.	Uttar Pradesh	0	3	1	NR
15.	Uttarakhand	7	4	NR	NR
16.	West Bengal	112	84	66	45
TOTAL		469	516	501	227

### Coastal Zone Management Plans

792. SHRIMATI VANDANA CHAVAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether any Coastal Zone Management Authorities have been set up in States or Union Territories and if so, details thereof including composition and dates of establishment;

(b) whether any Coastal Zone Management Plans have been submitted by State Governments or Union Territories authorities to Government;

(c) if so, details thereof, including date of submission and scientific institution or agency engaged by the State to prepare the Coastal Zone Management Plan, State-wise;

(d) whether the Ministry has approved any of these Coastal Zone Management Plans; and

(e) if so, the details thereof including date of approval and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The State Coastal Zone Management Authorities (SCZMAs) or the Union Territory Coastal Zone Management Authorities (UTCZMAs) are constituted in accordance with the powers given to the Central Government under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986). The composition of members of these authorities are based on the nominations by the State Governments/UT administrations and are constituted for a period three years each.

(b) to (e) For implementation of the regulations under the Coastal Regulation Zone Notification, the States/UT CZMAs are required to prepare the Coastal Zone Management Plans (CZMPs) and submit to the Central Government for its approval. CZMPs prepared by the authorised agencies of the Central Government,